

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7700

ANSWERED ON:16.05.2002

CASES FILED BY SC/ST OFFICERS FOR NON-PROMOTION IN HIGHER SCALES

N.T. SHANMUGAM

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Government are aware that a number of SC & ST officers in the country have filed their cases for non-promotion in the higher scales against the Union of India and against some individual officers of the Department;
- (b) if so, the details of such cases filed, department-wise, Court-wise, state-wise during the last three years; and
- (c) the steps taken/proposed to be taken by the Government to settle these cases amicably?

Answer

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a) & (b) Information is not centrally maintained.

(c) Various steps have been taken by the Government for the speedy and amicable disposal of cases including cases of SC/ST officers for non-promotion.

Lok Adalats have been established to settle the disputes amicably in few Central Government's Departments including cases of SC/ST officers.

The Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes (1999-2000) (13th Lok Sabha) in their Second Report on the Ministry of Law, Justice and Company Affairs (Department of Justice) regarding Representation of Scheduled Castes and Scheduled Tribes in Judiciary with a special reference to appointment in Supreme Court and High Courts, had suggested that Government should take urgent steps to protect the Constitutional rights of Scheduled Castes and Scheduled Tribes. Accordingly, the Department of Legal Affairs has requested Incharge, Central Agency Section; Incharge, Branch Secretariats of Mumbai, Kolkata, Chennai and Bangalore and Incharge, Litigation (High Courts Section) to ensure that cases regarding reservation for SC/ST are contested effectively in order to protect the Constitutional rights of Scheduled Castes and Scheduled Tribes and where considered necessary, Senior Law Officers are engaged in such cases.